

1	2	3	4	5
11.	Orissa	450	3,076	3,526
12.	Rajasthan	692	18,956	19,648
13.	Tamil Nadu (Including Pondicherry)	4,776	48,663	53,429
14.	Uttar Pradesh	944	26,428	27,372
15.	West Bengal (Including Sikkim and Andaman & Nicobar)	2,175	30,107	32,282
16.	Delhi (Union Territory)	8,899	1,02,974	1,11,873
Grand Total :		55,055	6,82,536	7,37,591

Swedish Cooperation in Power Projects

1335. SHRI B. V. DESAI : Will the Minister of ENERGY be pleased to state :

(a) whether India and Sweden have identified several areas of cooperation in fields like power transmission, hydel and thermal power etc.;

(b) if so, whether both the countries have agreed for such collaboration;

(c) if so, in what fields;

(d) whether in the field of power, various decisions have been taken between the two countries; and

(e) to what extent Sweden will be able to collaborate with Indian Government on power ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) The Governments of India and Sweden have signed a Development Corporation Agreement in September 1983 covering the period from 1st October 1983 to 30th June 1985, under which Sweden would make available to India a sum of SKr 100 Million to be used for cooperation in the energy sector during the period of agreement by way of purchase of goods and services from Sweden.

The areas identified for Indo-Swedish Cooperation in the energy sector include consultancy for investigations of the Dhauliganga Hydro-electric project, HVDC Simulator for the Central Power Research Institute, and setting up of micro-hydel plants on demonstration basis.

Compensation demanded by N.T.P.C. from BHEL for poor performance of their 210 MW Units

1336. SHRI B.V. DESAI : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that due to loss of power generation and poor performance of the 210MW BHEL units, the National Thermal Power Corporation is seeking compensation for the generation loss from the company;

(b) whether the compensation money runs into crores of rupees;

(c) if so, whether it is a fact that the NTPC demanded that the Russian experts should repair the hydrogen leakage and bent rotters causing recurring shut-down of the thermal units;

(d) if so, whether NTPC figures show that during April-December, 1983, NTPC had lost 252 machine days due to hydrogen leakage and rotter bending;

(c) whether the compensation has been provided to NTPC;

(f) if so, the details of the same; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) A claim for the loss of generation can be made on Bharat Heavy Electricals Ltd. by National Thermal Power Corporation after the matter has been analysed in terms of contractual provisions. An assessment of the compensation amount, if any, has not yet been made.

(c) National Thermal Power Corporation has suggested rectification of the hydrogen leakage problem under supervision of Russian experts. The problem relating to bent rotor has occurred only in Unit-IV (210MW) turbine at Badarpur Thermal Power Station. The bent rotor has been replaced by a new rotor from BHEL. NTPC did not ask for Russian expert supervision for this.

(d) During April-December, 1983 NTPC's losses on account of hydrogen leakage and the bent rotor were 292 and 148 machine days respectively.

(e) to (g) Do not arise.

Equity share-holding by first ten large Industrial Houses in their Inter-Connected Companies

1337. SHRI SANAT KUMAR MANDAL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the equity shareholding in the various companies and their interconnected companies controlled by the first ten large Industrial Houses, as per latest information available with his Ministry by :—

(i) Group persons;

(ii) Financial Institutions; and

(iii) Others;

(b) how these figures compare with those furnished in reply to Unstarred Question No. 235 on 26-7-1983; and

(c) the names of Directors appointed by the Financial Institutions in these Companies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) The desired information is not available, as the returns furnished by the companies under the Companies Act do not contain group-wise or family-member-wise particulars of shareholding.

(b) Does not arise.

(c) The desired information is being collected and will be laid on the Table of the House.

Opening of more free legal AID Centres in Orissa

1338. SHRI HARIHAR SOREN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have laid stress on the opening of more free legal aid centres in the country;

(b) if so, the number of free legal aid centres opened in different places of Orissa; and

(c) the number of Scheduled Castes, Scheduled Tribes and other poor section of the society who have been given free legal aid from those centres in Orissa in last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) Yes, Sir.

(b) In Orissa there is one Legal Aid Committee at High Court Level and two or more Committees in each of the twelve Districts of Orissa, the details of which are given in Annexure-A laid on the table of the House. [Placed in library. See No. LT-8501/84]